IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

O.A.No.2017/93 M.P.No.2945/93



New Delhi this the 23rd Day of November, 1993.

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Hon'ble Sh. B.N. Dhoundiyal, Member(A)

versus

Sh. Tushar Ranjan Mohanty
S/O Sh. Rabi Narayan Mohanty,
Deputy Director,
Deptt. of Programme Implementation,
Ministry of Planning and Programme Implementation,
212, Sardar Patel Bhawan,
Sansad Marg,
New Delhi-110001.
Petitioner

(Petitioner in person)

Union of India
through the Chief Executive Officer,
National Sample Survey Organisation,
Deptt. of Statistics,
Ministry of Planning and Programme Implementation,
Govt. of India,
414, Sardar Patel Bhawan,
Sansad Marg,
New Delhi.
Respondents.

(Sh. P.H. Ramchandani, Sr. counsel)

ORDER (ORAL)

This application has been filed by Sh.

T.R. Mohanty, Asstt. Director in the Deptt. of

Statistics for payment of his dues in National Sample

Survey Organisation, Field Operation Division relating

to the period he worked as Regional Asstt. Director

at Shillong from September, 1983 to September, 1985.

He had earlier filed 0.A. No.878/89 at Calcutta Bench decided on 19.4.1990 allowing him to withdraw his 0.A. with liberty to file it before the Principal Bench at Delhi. The application for condonation of delay has also been filed vide M.P.No.2945/93 explaining the reasons for delay.

After hearing2the applicant in person and the learned counsel for the respondents, it was agreed that even though the application may be time barred, this question need not be gone into at this stage.

The learned counsel for the respondents fairly stated that without prejudice to his raising this question, in case this issue is raised again before the Tribunal, he would advide the respondents to re-examine the claims mentioned in his representation dated 29.5.91 (Annexure-41) and explain each of the items whether these are admissible or not giving the reasons. The respondents shall complete this exercise within 5 months from the date of this order. All admissible claims will be settled during this period.

The O.A. is disposed of with the above observations. No costs.

(B.N. Dhoundiyal) 23/11/93

Member(A)

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